

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (Cr1.) No(s).  
9330-9333/2015

JYOTI NAGPAL & ANR.

Petitioner(s)

VERSUS

STATE OF U.P. & ANR. ETC. ETC.

Respondent(s)

(with appln. (s) for exemption from filing O.T. and issue of warrant of arrest of respt. and permission to file lengthy list of dates)

WITH

SLP(Cr1) No. 9275-9276/2015  
(With Office Report)

Date : 07/04/2016 These petitions were called on for hearing today.

For Petitioner(s)

Mr. Abhay Kumar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Ld.counsel for the petitioner shall within a period of four weeks file the fresh particulars of the respondent No.2 in SLP(C) Nos.9331, 9332 & 9333/15 and he shall also take fresh steps for the service of notice to him within the same period.

Ld.counsel for the petitioner has failed to file the affidavit in proof of dasti service of notice issued to the other unserved respondents, despite opportunities given. Therefore, the matter shall be processed for listing before the Hon'ble Judge in Chambers for further directions. Await orders and list thereafter.

(M V RAMESH)  
Registrar